HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 2128 OF 2025

Between:

Chanitha Adavelli, D/o. Adavelli Janardhan, Age. 33 years, Occ. Student, R/o. Plot No. 109, RKH Colony, Sainadhapuram, Dr.AS Rao Nagar, Hyderabad, Telangana-500056.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercising web options for admission into PG MD/MS Course under Management Quota (MQ1) in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into PG MD/MS Course under Management Quota (MQ1) for the academic year 2024-25 in next phase of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for registration for admission into PG-Medical course under Management Quota Category 2 (NRI) in second phase of counselling and subsequent phases of counselling for the academic year 2024-25 pending disposal of the writ petition.

Counsel for the Petitioner: SRI PENUBALLI RAMESH BABU

Counsel for the Respondent No.1: SRI T. ANDRA RAMESH,
AGP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI T. SHARATH,
SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.2128 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice)*

Sri P. Ramesh Babu, learned counsel for the petitioner, Sri T. Andra Ramesh, learned Assistant Government Pleader for Health and Family Welfare Department, for respondent No.1 and Sri T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, for respondent No.2.

2. Heard on admission.

3. In this writ petition, the petitioner *inter alia*, seeks a direction to the University to permit the petitioner to exercise web options for admission into PG MD/MS Course under Management Quota (MQ1) for the academic year 2024-25 and consider her case in the next round of counseling.

4. Facts giving rise to filing of this Writ Petition briefly stated are that the petitioner is a student seeking admission into PG MD/MS course under Management Quota (MQ1) in the State of Telangana. The petitioner participated in the NEET-PG-2024 Examination and has secured All India Rank of 155109. The grievance of the petitioner in this writ petition is that the University is not permitting her to exercise web options for admission into the course of PG MD/MS Course under Management Quota (MQ1) for the academic year 2024-25.

5. Learned counsel for the petitioner submitted that with regard to the grievance of the petitioner, the petitioner be permitted to submit a representation before the University and the Writ Petition may be disposed of with a direction to the University to consider the said representation in a time-bound manner.

6. Learned Standing Counsel for the University fairly submits that in the event the petitioner submits a representation, the same will be considered by the University.

7. In view of the aforesaid consensus arrived at between the parties, without entering into the merits of the matter, the Writ Petition is **disposed of** with a direction that the petitioner shall submit a representation to the University with regard to her grievance. Upon such representation being made, the University shall consider and decide the same within a period of ten days thereafter. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

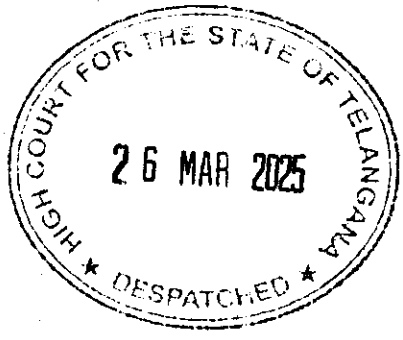
To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, The State of Telangana, Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to Sri Penuballi Ramesh Babu, Advocate [OPUC]
4. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
5. One CC to Sri T. Sharath, SC for Kaloji Narayana Rao University of Health Sciences[OPUC]
6. Two CD Copies

T J
GJP CHR

HIGH COURT

DATED:27/01/2025



ORDER

WP.No.2128 of 2025

DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

@CAR
14/2/25